causes and the damage done by it so far;

- (c) what are the names of the localities affected by sea pollution in Bombay; and
- (d) what are the details of the remedial steps being taken in the matter?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) to (c) According to the studies conducted by the national Institute of Oceanography, the marine water quality in certain areas, specially in the creeks like Thane and Mahim is polluted. It is primarily due to discharge of untreated/ partially treated domestic and industrial effluents resulting in the decrease of Dissolved Oxygen (DO) and increase of Biochemical Oxygen Demand (BOD) which have adversely affected the aquatic life, (d) The steps taken include:—

A Sewerage Scheme being undertaken by the Municipal Corporation of Greater Bombay for collection and treatment of domestic Sewage before its discharge in the sea|Coa-stal water; and

The industries are persuaded to instal waste treatment facilities and legal action is being taken against the defaulting units.

Vacant Posts of Teachers in Ordnance Factory College at Muradnagar

- •235. SHRI PAWAN KUMAR BANSAL: Fill the PRIME MINISTER be pleased t_0 state:
- (a) whether it is a fact that some posts of teachers have been lying vacant In Ordnance Factory Inter-College_i Muradnagar, Uttar Pradesh, for the last tw₀ years;
- (b) whetluy it is also a fact that the authorities had completed all the formalities for the selection of candidates for the posts but the posts were not filled up; and
- (c) if so, what are the reasons therefore and what action is contemplated to full in the posts and avoid further loss to the students?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM): (a) to (c) In Higher Secondary School, Ordnance Factory Muradnagar (Uttar Pradesh), which is referred to as "Inter College", one post of Teacher in the Higher Secondary section and two posts of Teachers in the High School section have been lying vacant for the lait two years.

All the three posts are reserved for Scheduled Caste/ Scheduled Tribe candidates. Though the selection *for* the three posts had been made in January 1984, from amongst general candidates, offers of appointment could not be made pending dereser-vation of the posts. Further, the Allahabad High Court granted a stay in March 1984, against appointing the candidates selected against the post in the Higher Secondary Section.

By internal arrangement it has been ensured that there is no loss to the students.

Utilisation of fund for creation of posts by the Union Territories

- *236. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased t₀ state:
- (a) whether it is a fact that the funds which have been allotted to the Union Territories for creation of posts have been utilised for different purposes, since there is ban on recruitment imposed by the Central Government:
- (b) if so, what was the amount allocated for the post three years to the Union Territories for creation of posts;
- (c) whether the Union Territories have obtained permission to utilise the money which was *not* spent for creation of posts in those years; and
- (d) if not, what action the Central Government have taken against the erring Union Territory administrations?